## THE NATIONAL COMPANY LAW APPELLATE TRIBUNAL NEW DELHI

## Interlocutory Application No.74/2020 Un-numbered Company Appeal (AT) (Insolvency) No.\_\_/2020 (F.No.19.12.2019/NCLAT/UR/1855

## In the matter of:

Ajay Ajit Peter Kerkar

.... Appellant

Versus

Sneh Sadan Traders & Agents Ltd. & Ors. .... Respondents

Appearance: Mr. Mukund Rawat, Advocate for the Appellant.

## 07.01.2020

This is an application to extend the time granted for curing the defects.

2. The facts of the case are that the Appellant filed the Memo of Appeal on 19.12.2019 and the Office after scrutiny of the Memo of Appeal on 20.12.2019, intimated the defects to the Appellant on 23.12.2019 and returned the Memo of Appeal to the Appellant on 02.01.2020. The Appellant re-filed the Memo of Appeal on 06.01.2020. It is stated in the Interlocutory Application (IA) that Counsel for the Appellant was out of station and on leave from 28.12.2019 to 02.01.2020. Hence, there is delay of seven days in re-filing the Memo of Appeal, so, the same may be condoned.

3. Heard learned Counsel appearing for the Appellant and perused the averments made in the IA as well as Office report.

4. Considering the submissions made on behalf of the Appellant and for the reasons mentioned in the IA, which are sufficient, the delay in refiling the Memo of Appeal is hereby condoned.

5. List the case before the Hon'ble Bench under the heading 'for admission' on 08.01.2020.

6. With the aforesaid order, this IA stands disposed of.

(Peeush Pandey) Registrar